

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00371/2021

This the **02nd** day of **March**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Kafil Ahmed, Age 36 years, S/o Kalu Khan, R/o Bhatidhar, Tehsil Mendhar, District Poonch.
2. Jaswant Kumar, Age 38 years, S/o Sh. Krishan Lal, R/o Village Lam, Tehsil Nowhshera, District Rajouri.

.....Applicants

(Advocate: Mr. N.D. Qazi)

Versus

1. Union Territory of Jammu and Kashmir, Through its Chairman, J&K Service Selection Board, Jammu 180001.
2. Chairman, J&K Service Selection Board, Jammu 180001.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicants submits that the applicants would be satisfied if a direction is given to the respondents to consider and decide the representation of applicants (Annexure A-5) within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to consider and decide the representation of applicants (Annexure A-5) by passing a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order. In case the aforesaid representation is not available with the respondents, this O.A. will be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/